

BEFORE THE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE BENCH,
AT CHENNAI.
ORIGINAL APPLICATION NO. 9 OF 2022

IN THE MATTER OF:-

PISATI INDIRA REDDY AND ANR

....APPLICANTS

VERSUS

UNION OF INDIA AND 32 OTHERS

...RESPONDENTS

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4.	15.02.2022	Copy of Compliance Letter reply to TSPCB.	A3	24
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THROUGH



G STANLY HEBZON SINGH



G VIGNESH



V ANANTHA KRISHNAN

COUNSEL FOR 17th RESPONDENT

No.1, Nallathambi Road, Pammal,
Chennai-600 075.

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Mobile No: 99401 78702

BEFORE THE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE BENCH,
AT CHENNAI.

ORIGINAL APPLICATION NO. 9 OF 2022

IN THE MATTER OF:-

1. PISATI INDIRA REDDY,

W/o Late P.Ram Reddy,

Aged About 64 years occ: Organic farmer,

R/o H.No. 183, Sadashiva Heavens,

PeddaAmberpet village, Abdullapurmet Mandal,

Ranga Reddy district, Telangana -501505.

Mobile No:9391013054

Mail: Indiraramayogi@gmail.com

2. AKITI NIKHIL KUMAR REDDY

S/o Akiti Rama Krishna Reddy,

Age About 26 years, H.No.2-6,

Chinna Ravirala, Abdullapurmet Mandal,

RangareddyDist, Telangana-501505.

Mobile No. 9666905777

Mail: advaravan@gmail.com

...APPLICANTS

VERSUS

1. UNION OF INDIA,

Rep. by its Secretary,

Union Ministry of Environment, Forest &CC,

Indira Paryavaran Bhavan,

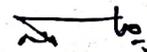
New Delhi-110003.

Phone: 011 24695262,24695265

Mail: secy-moef@nic.in and 32 Others

...RESPONDENTS

For SUPERFINE SAND HYDERABAD LIMITED



Managing Director

ADDITIONAL COUNTER AFFIDAVIT FILED ON BEHALF OF
RESPONDENT NO.17

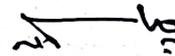
I, N. Thirupathi Rao Soni of Laxmaiah aged about 55 years, Rep by its Managing Director of M/s. Superfine Sand Hyderabad Ltd Sy No. 80,81,82,84, Desmukhi (Village), Pochampally (Mandal), Yadadri-Bhuvanagiri (Dist.). Office H No.16-88/1, F No 201, Sri Lakshmi nilayam, Road No 03, Sri Krishnanagar colony, Dilsukhnagar, Hyderabad-500060. Do hereby solemnly affirms and sincerely state as follows:-

1. I respectfully submit that, I am the 17th Respondent herein i.e., **M/s. Super Fine Sand Hyderabad pvt Ltd (mine)** and as such I am well acquainted with the facts of the case.
2. At the outset, I deny each and every averment, allegation, statement, raised in the above titled application, as being wholly baseless, misconceived, contrary to facts and records, devoid of substance, and unsustainable either in law or on facts, except to the limited extent of those matters which are specifically and expressly admitted herein.

Business activity of the Respondent No.17:-

3. It is to submit that the Respondent No.17 herein is engaged in the business of operating an independent stone crusher at Sy.No. 82 Deshmuki Village, Pochampally, Nalgonda District, Telangana.

For SUPERFINE SAND HYDERABAD LIMITED



Managing Director

Allegations raised by the Applicant as against Respondent No.17

4. I further submit that, the applicant has raised the following allegation as against the Respondent No 17 in paragraph 6(i) of the original application and the same is extracted below for the convenience of this Hon'ble Tribunal;

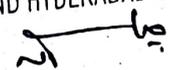
A. Respondent No. 17, Super Fine Sand Hyderabad pvt Ltd

Deshmukhi(V), Pochampally(M):

"After careful consideration of material facts of the case, the TSPCB Board hereby issued following directions to Crushing unit to comply within 10 days from the date of this order issued on 26-03-2021 & re-Issued. The Directions Again in the Month of October 2021 for Not Complying the guidelines.

- a) The industry shall provide cladding to the vibrating screen so as to arrest the dust emissions.*
- b) The industry shall cover the screen with M.S. Sheets so as to arrest the dust emissions*
- c) The industry shall provide an elevated closed bunker for collection of dust and the dust conveyor has to be fully covered with M.S. Sheets. Loading of dust shall be done directly into the trucks which should be brought below the bunker/ bins.*
- d) The industry shall regularly carryout sprinkling of water at raw material loading and at transfer points to control dust emissions.*

For SUPERFINE SAND HYDERABAD LIMITED



Managing Director

- e) *The industry shall construct wind breaking walls to prevent dust spreading to the surrounding areas.*
- f) *The industry shall construct metal roads within the premises.*
- g) *The industry shall carryout regular cleaning and wetting of the ground within the premises*
- h) *The industry shall develop greenbelt such that it shall not be less than 33% of total area, preferably along all sides of industry site, with width of not less than 5 meters of greenbelt.*
- i) *The suspended particulate matter measured between 3mtrs and 10mtrs from any process's equipment of a stone crushing unit shall not exceed 600 micrograms/m³.*
- j) *The industry shall take all precautionary and safety measures during process operations.*

Reply of the Respondent No.17 as against the allegations raised by the

Applicant:-

5. In response to the allegation concerning Consent to Operate, it is respectfully submitted that the unit has obtained all requisite consents from the date of its establishment, and the same have been subsequently renewed by the Board.

For SUPERFINE SAND HYDERABAD LIMITED



Managing Director

**FINDINGS OF THE TELANGANA STATE POLLUTION CONTROL BOARD IN
RESPECT OF RESPONDENT NO.17;**

6. In response to the allegations raised by the applicant, the Telangana State Pollution Control Board has filed its report before this Hon'ble Tribunal on 20.04.2022. In the said report, at pages 27, 28 and 29, the TSPCB has clearly recorded the following observations, which are extracted hereinbelow:

**R-17 – M/s Superfine Sand (Hyderabad) Limited in survey No.82;
Deshmukh (V), Pochampalli (M), Yadadri Bhuvanagiri District.**

**(i) The Board has issued CFO to the industry vide order dated
11.09.2018 for manufacturing of rock, sand and its related
products – 1600 TPD which is valid upto 31.03.2028.**

**(ii) The industry has provided clubbing to the primary crusher,
secondary crusher, vibrating screen to arrest the dust
emissions.**

**(iii) The industry has covered the vibrating screen with M.S.
Sheets to arrest the dust emissions.**

**(iv) The industry has provided elevated closed bunker for
collection of dust.**

**(v) The industry has provided water sprinkler at raw material
loading point and conveyors to control dust emissions.**

For SUPERFINE SAND HYDERABAD LIMITED



Managing Director

(vi) The industry has provided with breaking walls towards South and West side along with boundary of the crusher.

(vii) The industry has laid metal roads partially within the premises.

(viii) The industry is using water tanker for wetting of the ground for suppression of dust.

(ix) The industry has developed greenery around the crusher.

(x) The Board has reviewed the status of the industry in the External Advisory Committee meeting held at TSPCB, Zonal Office, R.C. Puram on 25.09.2021. As per the recommendations of the Committee, the Board issued further directions to the industry to comply vide order dated 11.10.2021 – Annexure-5.

The status of compliance of the directions dated 11.10.2021 is as follows:

S.No	Directions	Compliance
1.	The industry in coordination with other surrounding crushers shall form an association and engage works for regular sweeping of the roads and sprinkling of water on the roads for controlling the fugitive dust emissions.	The industry has procured road sweeping machine and water tanker in coordination with other surrounding crushers and carrying out regular sweeping of the roads and water sprinkling on the roads for controlling

For SUPERFINE SAND HYDERABAD LIMITED



Managing Director

		the fugitive and emissions.
2.	The industry shall ensure dust containment cum suppression system for the equipment.	The industry has provided that sprinkling at raw material loading point, and conveyors to control dust emissions.
3.	The industry shall provide/maintain cladding to the vibrating screen and crusher so as to arrest the dust emissions.	The industry has provided cladding to the primary crusher, secondary crusher, vibrating screen to arrest the dust emissions.
4.	The industry shall regularly carryout sprinkling of water at raw material loading and at transfer points to control dust emissions.	The industry has provided water sprinklers at raw material loading point, and conveyors to control dust emissions.
5.	The industry shall construct wind breaking walls to prevent dust spreading to the surrounding areas.	The industry has provided wind breaking walls towards South and West side along the boundary of the crusher.
6.	The industry shall construct metal roads within the premises.	The industry has laid metal roads partially within the premises.
7.	The industry shall carryout cleaning and wetting of the ground within the premises.	The industry is using a water tanker for wetting of the ground for suppression of dust.
8.	The industry shall not cause any air pollution/dust nuisance/odour	Complied.

For SUPERFINE SAND HYDERABAD LIMITED



Managing Director

	<i>nuisance in the surrounding environment.</i>	
9.	<i>The industry shall not discharge any waste water outside the plant premises under any circumstances.</i>	<i>Complied.</i>
10.	<i>The industry shall take all precautionary and safety measures during process operations.</i>	<i>Complied.</i>
11.	<i>The industry shall maintain a good housekeeping in the premises.</i>	<i>Maintained.</i>
12.	<i>The industry shall develop a minimum of 5 mtrs. width green belt all around the boundary of the unit and in vacant places with tall growing trees with wide leaf area. The area allocated for green belt shall not be less than 33% of total area of industry.</i>	<i>The industry has developed greenery around the crusher.</i>
13.	<i>The industry shall comply with ambient air quality standards of PM₁₀ (Particulate Matter size less than 10 μm) – 100 μg/m³; PM_{2.5} (Particulate Matter size less than 2.5 μm) – 60 μg/m³; SO₂ – 80 μg/m³; NO_x – 80 μg/m³, outside the factory premises at the periphery of the industry.</i>	
14.	<i>The industry shall comply with suspended particulate matter measured between 3 mtrs. and 10 mtrs. from any process equipment of a stone crushing unit shall not exceed 600 micrograms/m³.</i>	

For SUPERFINE SAND HYDERABAD LIMITED



Managing Director

7. It is to reiterate that, the Telangana State Pollution Control Board, vide Order No. NAL-261/PCB/ZCP/CFE/2007 dated 15.05.2007 (**ANNEXURE-1**), issued **Consent for Establishment (CFE)** in favour of 17TH Respondent for establishing a stone crusher in **Sy.No. 82** Deshmuki Village, Pochampally, Nalgonda District and Pursuant thereto the 17TH Respondent obtained the stone crusher **Consent for Operation (CFO)** dated 26.03.2021 (**ANNEXURE-2**), which is valid up to 31.03.2028, issued by the Member Secretary, TSPCB and the compliance of direction letter to the Environmental engineer TSPCB by 17th Respondent is annexed as (**ANNEXURE-3**)
8. I further submit that, the Respondent No.17 has also obtained factory license from the Govt. of Telangana dated 29.12.2007 is annexed as (**ANNEXURE-A4**). These licenses, granted by the competent statutory authorities after due verification and satisfaction of all legal requirements, clearly establish that my operations are duly authorized and in strict compliance with the governing laws.
9. Furthermore, the Deputy Director of Mines & Geology, Hyderabad, by proceedings dated 12.05.2022, was pleased to grant me **Mineral Dealer Registration Licence** No. MDL1027006, valid for the period commencing from 10.08.2022 to 09.08.2027, in the name of **M/s. Superfine Sand Hyderabad Ltd**, as evidenced by the true copy of the said license annexed hereto and marked as (**ANNEXURE 5**).

For SUPERFINE SAND HYDERABAD LIMITED



Managing Director

In the foregoing submissions and the documents annexed hereto, it is most respectfully submitted that Respondent No.17 has fully complied with all directions issued by the TSPCB within the time prescribed in the notice. The present application, insofar as it raises allegations against the Respondent, merely reproduces the directions issued by the PCB, while the Applicant has overlooked the compliance report filed by the project proponent and failed to demonstrate that any non-compliance was continuous or beyond the time stipulated by the PCB. The allegations contained in the present Original Application are therefore false, incorrect, and contrary to the facts and circumstances of the case, and are liable to be dismissed in limine with exemplary cost.

PRAYER

In view of the above, it is most respectfully prayed that this Hon'ble Tribunal may be pleased to:

- a. Dismiss the above Original Application with exemplary costs insofar as the allegations raised against Respondent No.17 is devoid of merit, unsustainable both in law and on facts, and are based solely on presumptions and surmises.
- b. Pass such order or other order as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the case and thus render justice.

For SUPERFINE SAND HYDERABAD LIMITED



Managing Director

VERIFICATION

I, N. Thirupathi Rao Son of Laxmaiah aged about 55 years, Rep by its Managing Director of M/s. Superfine Sand Hyderabad Ltd Sy No. 80,81,82,84, Desmukhi (Village), Pochampally (Mandal), Yadadri-Bhuvanagiri (Dist.). Office H No.16-88/1, F No 201, Sri Lakshmi nilayam, Road No 03, Sri Krishnanagar colony Dilsukhnagar, Hyderabad-500060. do hereby verify that the contents of the above paragraphs are true and correct to the best of my knowledge and belief, and are based on legal advice and that I have not suppressed any material fact.

Dated at Chennai on this the 11th day of Dec, 2025

RESPONDENT NO.17

For SUPERFINE SAND HYDERABAD LIMITED



Managing Director



ANDHRA PRADESH POLLUTION CONTROL BOARD
ZONAL OFFICE : R.C.PURAM

G. VISVESWAR RAO, M.Tech.,
Joint Chief Environmental Engineer

25-35/11, Tulasi Reddy Complex,
2nd Floor, Adj.: Mandal Office,
R.C.Puram, Medak Dist - 502 032

REGISTERED POST WITH ACK DUE
CONSENT ORDER FOR ESTABLISHMENT

Order No.NAL-261/PCB/ZO/RCP/CFE/2007- 94

Date: 15.05.2007

Sub:- PCB - CFE -M/s Superfine Sand (Hyderabad) Ltd., Sy. No. 82, Deshmukh (V), Pochampally (M), Nalgonda district. -Consent for Establishment of the Board under Sec. 25 of Water (P&C of P) Act, 1974 and Under Sec. 21 of Air (P&C of P) Act, 1981 - Issued - Reg.

Ref:- 1. Industry's CFE application received through Commissioner of Industries, Hyderabad on 27.02.2007 at APPCB, RO, Nalgonda.
2. APPCB, RO, Nalgonda verification report dt.13.03.2007.
3. CFE Committee meeting held on 30.03.2007 at APPCB, Zonal Office, R.C.Puram.
4. APPCB, ZO, R.C.Puram Letter No.NAL-261/PCB/ZO/RCP/2007-1396, dt:31.03.2007.
5. Industry's letter dt:11.04.2007.
6. CFE Committee meeting held on 14.05.2007 at APPCB, Zonal Office, R.C.Puram.

- I. In the reference 1st cited, an application was submitted to the Board seeking Consent for Establishment (CFE) to produce the following products with capacity as mentioned below, with project cost of Rs. 5.41 Crores (Rupees Five Crores and Forty One Lakhs only).

Proposed Products & Capacity:

Rock Sand and its Related Products	1,600 TPD (or) 4,80,000 TPA
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- II. As per the application, the industry is proposed to be established at Sy. No. 82, Deshmukh (V), Pochampally (M), Nalgonda district.
- III. The above industry was inspected by the Environmental Engineer, Regional Office, A.P. Pollution Control Board, Nalgonda on 02.03.2007 and found that the industry is surrounded by North:Open lands followed by hillocks; South:Approach road to village followed by hillocks; East:Open lands followed by hillocks; West:Open dry lands and rocky lands
- IV. The Board, after careful scrutiny of the application, verification report of APPCB, Regional Officer, Nalgonda, industry's letter vide reference 5th cited and recommendation by the CFE Clearance Committee in the meeting held on 14.05.2007 at Zonal Office, R.C.Puram, hereby issues CONSENT FOR ESTABLISHMENT to your industry, under Section 25 of Water (Prevention and Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention and Control of Pollution) Act, 1981 and the rules made there under. This Order is issued to manufacture the products mentioned at para (I) only.
- V. This CFE is issued from pollution control point of view only. Zoning and other regulations are not considered.
- VI. The CFE now issued is subject to the conditions mentioned in Schedule 'A' and 'B'.

Encl: Schedule 'A' & Schedule 'B'

JOINT CHIEF ENVIRONMENTAL ENGINEER

To
M/s Superfine Sand (Hyderabad) Ltd.,
Dr.No.16-88/1/201, Sri Krishna Nagar Colony,
Dilshuknagar, Road No.3,
Hyderabad - 500 060

Copy submitted to the Commissioner of Industries, Ching Ali Lane, Hyderabad for information and necessary action.
Copy to: The E.E., R.O., Nalgonda for information and necessary action.



13

SCHEDULE - A

1. Indigenous species of plants shall be planted and maintained around the plant in an area at least 4 times the built-up area of the industry. Green belt development shall be started along with the expansion activity
2. The industry shall install Air pollution control equipment along with the commissioning of the industry.
3. The industry shall discharge domestic effluents into septic tank followed by sub-surface dispersion trenches.
4. Separate meters with necessary pipe-line shall be provided for assessing the quantity of water used for each of the purposes mentioned below.
 - c) Industrial cooling and boiler feed.
 - d) Domestic purposes.
5. The industry shall install and commission appropriate control systems for controlling the dust emissions from the Stone Crusher to the standard prescribed below.
 - a) Particulate matter -- $600 \mu\text{g}/\text{Nm}^3$ at a distance of 40 mtrs from the unit.
6. The industry shall comply with the National Ambient Air Quality Standards (NAAQS) stipulated by the MoEF, Govt. of India in the Schedule-VII of Environment (Protection) Rules, 1986, notified vide Gazette No.G.S.R. 176 (E), dt:02.04.1996.
7. Floor washing shall be admitted into the effluent collection system only and shall not be allowed to find their way in storm drains or open areas. The applicant shall maintain good house keeping both within the factory and in the premises. All pipe valves, sewers, and drains shall be leak proof.
8. The solid waste arising in the premises shall be properly collected and disposed off.
9. There shall not be any perceptible odour outside the industry's premises.
10. All the rules and regulations notified by Ministry of Environment and Forests, Govt. of India in respect of noise pollution control measures shall be followed to avoid nuisance to public.
11. The industry shall submit Environmental Statement by September of every year and this should also form a part of their annual report.
12. The industry shall report progress on implementation of the expansion project to this office and Regional Office, A.P.Pollution Control Board regularly.
13. The applicant shall obtain Consents for operation regularly from APPCB, as required Under Sec. 25/26 of the Water (P&C of P) Act, 1974 and Under Sec. 21/22 of the Air (P&C of P) Act, 1981, for operation of the industry, before starting trial production. The Consent for Operation will be accorded only after ensuring compliance of all the conditions stipulated in this order.
14. The applicant shall comply with and carryout conditions issued by the Board in this consent order scrupulously. The applicant is liable for legal action as per the provisions of the relevant Acts in case of non-compliance of any conditions of the consent order.
15. Notwithstanding anything contained in this conditional letter of consent, the Board hereby reserves its right and power Under Sec. 27(2) of Water (Prevention and Control of Pollution) Act, 1974 and Under Sec.21 (4) of Air (Prevention and Control of Pollution) Act, 1981 to review any or all the conditions imposed herein and to make such alternation as deemed fit and stipulate any additional conditions for the purpose of the Act by the Board.
16. The applicant shall exhibit the consent of the Board in the factory premises at a conspicuous place for the information of the inspecting officers of different departments.
17. The industry is liable to pay compensation for any environmental damage caused by it, as fixed by the Collector and District Magistrate as civil liability.

Contd. Page 2...

: 2 :

SCHEDULE - B

1. The CFE Order shall be valid for a period of 5 years from the date of issue of this order.
2. The industry is permitted to manufacture the products as follows.

Proposed Products & Capacity:	
Rock Sand and its Related Products	1,600 TPD (or) 4,80,000 TPA

3. The industry shall provide dust containment cum suppression system for the equipment
4. The industry shall construct of wind breaking walls.
5. The industry shall construct metal roads within the premises.
6. Regular cleaning and wetting of the ground within the premises.
7. The industry shall develop thick green belt with tall growing trees in all the vacant spaces of the plant premises.
8. The industry shall install the following for controlling the dust pollution:
 - a) The screen should be covered with M.S. Sheets and a fan connected with motor to extract the dust generated during screening operations, should be installed. Dust should be vented out into a chamber wherein water sprinklers shall be permitted for dust suppression.
 - b) An elevated closed bunker should be constructed for collection of dust and the dust conveyor should be fully covered with M.S. Sheets. The loading of dust should be directly done into the trucks, which should be brought below the bunker bins.
 - c) Temporary water sprinklers shall be provided at the time of un-loading of the raw material from the truck / tipper.
9. The unit should provide water sprinklers on the conveyor carrying raw materials from bunker/ bin to the crusher. The water should be sprayed in the form of mist with the help of a motor.
10. The suspended particulate matter at a distance of 40 mtrs from the unit shall be less than 600 micrograms/Nm³.
11. The industry shall not discharge any waste water outside the plant premises
12. The industry shall not cause any air pollution / dust nuisance to the surrounding environment.
13. The industry shall submit Environmental Statement in Form 'V' as required under the Environmental (Protection) Act, 1986.
14. The industry shall maintain good house keeping within the plant premises.
15. The industry shall comply with the ambient air quality standards in respect of noise, as stipulated in the Environment (Protection) Rules, 1986.
16. The industry shall take all precautionary and safety measures during process operations.
17. The industry shall establish appropriate Rain Water Harvesting (RWH) structure / structures on the available up-stream portion of the plant site. The site can approach the State Ground Water Authority, local Municipal / Urban Development Authorities and even private consultants to procure suitable design for these structures. If there is no land available in the industry premises, RWH structures must be raised on the roofs of Administrative Blocks or such buildings where sudden leakages or moisture in the air would not affect the quality of the process or product.
18. The industry shall obtain CFO of the Board before going for commercial production.

JOINT CHIEF ENVIRONMENTAL ENGINEER



To
 M/s Superfine Sand (Hyderabad) Ltd.,
 Dr.No.16-88/1/201, Sri Krishna Nagar Colony,
 Dilshuknagar, Road No.3,
 Hyderabad - 500 060


TELANGANA STATE POLLUTION CONTROL BOARD

Zonal Office, 25-35/11, Tulasi Reddy Complex, 2nd Floor,
Opp. Govt. ITI College, R.C.Puram, Sangareddy District - 502 032.
Phone : 08455 280477, website: tspcb.cgg.gov.in

CONSENT & AUTHORIZATION ORDER FOR RENEWAL - ORANGE CATEGORY
BY REGISTERED POST WITH ACKNOWLEDGEMENT DUE

Consent Order No : TSPCB/ZO/RCP/NLG/261/CFO/2018-

Date: 11.09.2018.

(Consent Order for Existing/New or altered discharge of sewage and/or trade effluents/outlet under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof; Operation of the plant under section 21 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof and Authorization / Renewal of Authorization under Rule 6 (2) of the Hazardous & Other Wastes (Management and Transboundary Movement) Rules, 2016.

CONSENT is hereby granted under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974, under section 21 of Air (Prevention & Control of Pollution) Act 1981 and Authorization under Provision of Hazardous & Other Wastes (Management and Transboundary Movement) Rules 2016, (hereinafter referred to as 'the Acts', 'the Rules') and the rules and orders made thereunder to

M/s. Superfine Sand (Hyderabad) Ltd.,
Sy.No.82, Deshmukh (V), Pochampally (M),
Yadadri Bhuvanagiri District.

(hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant to discharge the effluents from the outlets and the quantity of Emissions per hour from the chimneys as detailed below.

i) Outlets for discharge of effluents:

Outlet No.	Outlet Description	Max Daily Discharge	Point of Disposal
1	Domestic	1.5 KLD	Septic tank followed by soak pit.

ii) Emissions from chimneys:

Chimney No.	Description of Chimney	Quantity of Emissions in m ³ /hr. at peak flow
1	Attached to DG set of capacity 70 KVA	---

iii) Hazardous Waste Authorization (Form-II) [See Rule 6(2)]:

1. Number of Authorization and date of issue – TSPCB/ZO/RCP/NLG/261/HWM/2018
Date: 11.09.2018.
2. The Occupier of, M/s. Superfine Sand (Hyderabad) Ltd is hereby granted an authorization to operate a facility for generation, collection, reception, storage; transport, reuse, recycling, recovery, pre processing, co-processing, utilization, treatment and disposal of Hazardous Waste namely.

Sl. No	Category of Hazardous Waste as per the Schedules I, II and III	Quantity	Point of disposal
1	5.1 of Schedule – I : Waste oil	100 Lt/year	Board's Authorized Recycler / Reprocessor OR TSDF i.e., M/s. Hyderabad Waste Management Project, Dundigal (V), Dundigal Gandimaisamma (M), Medchal-Malkajiri District / M/s. GEPIL Infrastructure Pvt. Ltd., Rakamcherla (V), Pudur (M), Rangareddy District.

This Consent Order is valid for manufacture of the following products along with quantities only.

S. No.	Products	Quantity
1	Rock sand and Its related products	1600 TPD

This Order is subject to the provisions of 'the Acts' and 'the Rules' and Orders made there under and further subject to the terms and conditions incorporated in the Schedule A, B & C enclosed to this Order.

This combined order of Consent & Hazardous Waste Authorization shall be valid for a period ending with the 31st day of March 2028. *The industry shall pay the consent fee annually, till the validity of consent order.*

The payment of annual consent fee for every financial year (i.e., April to March) within the stipulated time period i.e., 1st quarter of every financial year (April - June) is mandatory for the industry. Failing which, the validity of the Consent order automatically stands cancelled and operation of the industry / project without valid Consent attracts penal action under the provision of water Act, Air Act & Hazardous and Other Waste (Management and Transboundary Movement) Rules, 2016.

[Signature]
11/9/2018
JOINT CHIEF ENVIRONMENTAL ENGINEER

To
M/s. Superfine Sand (Hyderabad) Ltd.,
Sy.No.82, Deshmukh (V), Pochampally (M),
Yadadri Bhuvanagiri District.

SCHEDULE - A

1. The applicant shall make applications through online for renewal of consent (under Water and Air Acts) and authorisation under HWM Rules atleast 4 months before the date of expiry of this consent order, along with prescribed fee under Water and Air Acts for obtaining Consent & HW authorisation of the Board along with detailed compliance report against the conditions stipulated in the CFO & HWA order issued.
2. The industry shall immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions etc.
3.
 - a) All the fugitive emissions shall be controlled with proper measures.
 - b) The applicant shall also install the equipment such as wind speed recorder and wind direction recorder.
4. A good house keeping shall be maintained both within the factory and in the premises. All hoods, pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the effluent collection system only and shall not be allowed to find their way into storm drains or open areas.
5. The applicant shall submit Environment statement in Form V before 30th September every year as per Rule No. 14 of E (P) Rules, 1986 & its amendments thereof.
6. The applicant shall comply with the directives/orders issued by the Board in this consent order and at all subsequent times without any negligence on his part. The applicant shall be liable for such legal action against him as per provisions of the Law/Act in case if non-compliance of any order/directive issued at any time and/or violation of the terms and conditions of this consent order.
7. The applicant shall furnish to the visiting officer and / or the Board any information regarding the construction, installation or operation of the effluent treatment system/ air pollution control equipment and such other particulars as may be pertinent for preventing and controlling pollution.
8. The industry is liable to pay compensation for any environmental damage caused by it, as fixed by the Collector and District Magistrate as Civil liability.
9. The industry shall provide a minimum stack height (H) to the DG sets as per the following formula.

$$H = h + 0.2 \sqrt{KVA}$$
 KVA = Total generation capacity, h = Height of building where DG Set is installed.
10. All the rules & regulations notified by Ministry of Environment, Forests & Climate Change (MoEF&CC), Government of India in respect of management, handling, transportation and storage of hazardous chemicals and wastes shall be followed.
11. The industry shall carryout monthly environmental monitoring by a National Accreditation Board for Laboratories (NABL) and Ministry of Environment, Forests & Climate Change (MoEF&CC) approved laboratories only and shall submit monthly reports to the concerned Regional office by marking a copy to the Zonal Office.
12. The industry shall comply with emission limits for DG sets of capacity upto 800 KW as per the notification G.S.R.520 (E), dated 01.07.2003 under the Environment (protection) Amendment Rules, 2003 and G.S.R.448 (E), dated 12.07.2004 under the Environment (protection) second Amendment Rules, 2004. In case of DG sets of capacity more than 800 KW shall comply with emission limits as per the notification G.S.R.489 (E), dated 09.07.2002 at serial No.96, under the Environment (Protection) Act, 1986.

13. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 shall be followed.
14. The applicant shall at his own cost get the effluent samples collected both before and after treatment / samples of emissions collected and analysed from the TSPCB or any other Laboratories which are established as per the guidelines and norms of MoEF & CC, GOI and CPCB, New Delhi, every month for the parameters indicated in the Condition No.1 and condition No. 4 of Schedule B and shall submit in duplicate the report thereof to the Board.
15. The applicant shall provide appropriate Rain Water Harvesting systems on the available upstream portion of the plant site.
16. All Solid wastes arising in the premises shall be properly classified and disposed off to the satisfaction of the Board by:
 - i) Controlled incineration, wherever possible in case of combustible organic material.
 - ii) Vermiculture / composting, in case of biodegradable material.
 - iii) Secure land fill in case of non-biodegradable, chemically active/ hazardous solid waste. Care shall be taken to ensure that the material does not give leachate, which may percolate into ground water or carried away with storm run-off.
17. At any time during the inspection of Pollution Control Board Officers or any other licencing / servicing authorities / if it is observed that the industry is not complying with any of the above conditions leading to pollution problems, this consent is liable for cancellation without further notice and all the services rendered by the servicing departments shall be withdrawn without further notice.
18. All the rules & regulations notified by Ministry of Environment, Forests & Climate Change (MoEF&CC), Government of India in respect of microorganism, genetically engineered organisms or cells shall be followed.
19. The applicant shall exhibit the consent order of the board in the factory premises at a prominent place for the information of the inspecting officers of the different departments.
20. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves to it the right and power under Section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and its amendments thereof and under section 21 of Air (prevention & Control of Pollution) Act, 191 and its amendments thereof to review any and / or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Act by the Board.
21. The applicant shall put up two black boards of size 6ft by 4ft at the main entrance to their plant. One board shall contain the specific CFE and CFO conditions, in sufficiently large font size so that it can be read easily from a distance of 10 ft to a normal eye, and other board shall carry, again in sufficiently large font size so as to be able to read from a distance of 10 ft, the latest Water, Air, Noise and solid waste monitoring data as well as the maximum vulnerable zone.
22. The industry may explore the possibility of tapping the solar energy for their energy requirements.
23. The following rules and regulations notified by the MoEF&CC, GOI shall be implemented.
 - a) Hazardous and other wastes (Management and Transboundary Movement) Rules, 2016.
 - b) Manufacture, Storage and import of Hazardous Chemicals Rules, 1989.
 - c) Batteries (Management & Handling) Rules, 2001.

- d) E-Waste (Management & Handling) Rules, 2016.
e) Plastic Waste (Management & Handling) Rules, 2016.
24. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules, 1982, to such authority (hereinafter referred to as the appellate Authority) constituted under Section 28 of the Water (Prevention and control of Pollution) Act, 1974 and section 31 of Air (Prevention and control of pollution) Act, 1981.
 25. The Board reserves its right to modify above conditions or stipulate any additional conditions including revocation of this order in the interest of environment protection.
 26. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
 27. As per the provisions of the Section 19 of the (TS-iPASS) Act, 2014 (Act No. 3 of 2014), the applicant shall be penalized with fine as prescribed by the government from time to time as well as rectification of the defect if he / she or the organization as the case may be fails to comply with the conditions or undertaking in self certification given to the Nodal Agency.

SCHEDULE - B

- 1) The industry shall take steps to reduce water consumption to the extent possible and consumption shall NOT exceed the quantities mentioned below:

S. No.	Water Consumption	Quantity
1.	Water sprinkling system	30.0 KLD
2.	Domestic	2.0 KLD
Total		32.0 KLD

- 2) The emissions shall not contain constituents in excess of the prescribed limits mentioned below.

Chimney No.	Parameter	Emission standards (mg/NM ³)
1	SPM	115

- 3) The industry shall ensure dust containment cum suppression system for the equipment.
- 4) The industry shall provide cladding to the vibrating screen & crusher so as to arrest the dust emissions.
- 5) The industry shall regularly carryout sprinkling of water at raw material loading and at transfer points to control dust emissions.
- 6) The industry shall construct wind breaking walls to prevent dust spreading to the surrounding areas.
- 7) The industry shall construct metal roads within the premises.
- 8) The industry shall carryout regular cleaning and wetting of the ground within the premises.
- 9) The suspended particulate matter measured between 3 mtrs and 10 mtrs from any processes equipment of a stone crushing unit shall not exceed 600 micrograms/m³.

- 10) The industry should comply with the National ambient air quality standards as per MoE&F, GOI notification dated. 18.11.2009 along the premises of the factory as prescribed below:

S. No	Parameters	Standards
1	Particulate Matter(PM10)	100 $\mu\text{g}/\text{m}^3$
2	Particulate Matter (PM 2.5)	60 $\mu\text{g}/\text{m}^3$
3	SO ₂	80 $\mu\text{g}/\text{m}^3$
4	NOx	80 $\mu\text{g}/\text{m}^3$

Noise Levels: Day time (6 AM to 10 PM) - 75 dB (A)
 Night time (10 PM to 6 AM) - 70 dB (A)

- 11) The industry shall not manufacture new products / excess capacity beyond the permitted capacity mentioned in this order without obtaining CFE /CFO of the Board.
- 12) The industry shall not cause any air pollution / dust nuisance in the surrounding environment.
- 13) The industry shall not discharge any waste water outside the plant premises under any circumstances.
- 14) The industry shall develop greenbelt such that it shall not be less than 33% of total area, preferably along the all sides of industry site, with tall growing trees of width not less than 5 mtrs greenbelt.
- 15) The industry shall install water meters to measure the actual water consumption and waste water generation and maintain a log register as per the meter readings.
- 16) The industry shall take all precautionary and safety measures during process operations.
- 17) The industry shall maintain good house keeping within the plant premises.
- 1) The industry shall comply with all the directions issued by the Board from time to time.

SCHEDULE - C

[See rule 6(2)]

[CONDITIONS OF AUTHORISATION FOR OCCUPIER OR OPERATOR HANDLING HAZARDOUS WASTES]

1. The industry shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
2. The authorization or its renewal shall be produced for inspection at the request of an officer authorized by the State Pollution Control Board.
3. The industry shall not rent, lend, sell transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization.
4. Any un-authorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
5. The industry shall implement Emergency Response Procedure (ERP) for which this authorization is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time;

6. The industry shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty".
7. It is the duty of the authorized person to take prior permission of the State Pollution Control Board to close down the facility.
8. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilization of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorization.
9. An application for the renewal of an authorization shall be made as laid down under these rules.
10. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change Government of India or Central Pollution Control Board, New Delhi from time to time.
11. Annual return shall be filed by June 30th for the period ensuring 31st March of the year.
12. The industry shall give top priority for waste minimization and cleaner production practices.
13. The industry shall not store hazardous waste for more than 90 days.
14. The industry shall store used / used oils and Used Lead Acid Batteries in a secured way in their premises till its disposal.
15. The industry shall not dispose used oils to the traders and the same shall be disposed to the Board's authorized Re-processors / Recyclers.
16. The industry shall take necessary practical steps for prevention of oil spillages and carry over of oil from the premises.
17. As per Rule 17 of Hazardous and other wastes (Management and Transboundary Movement) Rules, 2016.
 - i) The industry shall ensure that the hazardous and other wastes are packaged in a manner suitable for safe handling, storage and transport as per the guidelines issued by the Central Pollution Control Board from time to time. The labelling shall be done as per Form 8 of the Hazardous and other wastes (Management and Transboundary Movement) Rules, 2016.
 - ii) The label shall be of non-washable material, weather proof and easily visible.
18. As per Rule 18 of Hazardous and other wastes (Management and Transboundary Movement) Rules, 2016.
 - i) The transport of the hazardous and other waste shall be in accordance with the provisions of these rules and the rules made by the Central Government under the Motor Vehicles Act, 1988 and the guidelines issued by the Central Pollution Control Board from time to time in this regard.
 - ii) The occupier/industry shall provide the transporter with the relevant information in Form 9, regarding the hazardous nature of the wastes and measures to be taken in case of an emergency and shall label the hazardous and other wastes containers as per Form 8.
 - iii) In case of transportation of hazardous and other waste for final disposal to a facility existing in a State other than the Telangana State where the waste is generated, your industry shall obtain 'No Objection Certificate' from the State Pollution Control Board of both the States.
 - iv) In case of transportation of hazardous and other waste for recycling or utilisation including co-processing, your industry shall intimate both the State Pollution Control Boards before handing over the waste to the transporter.

- v) In case of transit of hazardous and other waste for recycling, utilisation including co-processing or disposal through a State other than the States of Telangana and destination, the sender shall give prior intimation to the concerned State Pollution Control Board of the States of transit before handing over the wastes to the transporter.
- vi) In case of transportation of hazardous and other waste, the responsibility of safe transport shall be either of this industry or the receiver whosoever arranges the transport and has the necessary authorisation for transport from the concerned State Pollution Control Board. This responsibility shall be clearly indicated in the manifest, by the sender industry or receiving industry.
- vii) The authorisation for transport shall be obtained either by the sender or the receiver on whose behalf the transport is being arranged.
19. As per Rule 19 of Hazardous and other wastes (Management and Transboundary Movement) Rules, 2016.
- i. The sender industry of the waste shall prepare seven copies of the manifest in Form -10, comprising of colour code indicated below and all seven copies shall be signed by the sender industry.

Copy number with colour code	Purpose
(1)	(2)
Copy 1 (White)	To be forwarded by the sender to the State Pollution Control Board after signing all the seven copies.
Copy 2 (Yellow)	To be retained by the sender after taking signature on it from the transporter and the rest of the five signed copies to be carried by the transporter.
Copy 3 (Pink)	To be retained by the receiver (actual user or treatment storage and disposal facility operator) after receiving the waste and the remaining four copies are to be duly signed by the receiver.
Copy 4 (Orange)	To be handed over to the transporter by the receiver after accepting waste.
Copy 5 (Green)	To be sent by the receiver to the State Pollution Control Board.
Copy 6 (Blue)	To be sent by the receiver to the sender.
Copy 7 (Grey)	To be sent by the receiver to the State Pollution Control Board of the sender in case the sender is in another State.

- ii. The sender shall forward copy 1 (white) to the State Pollution Control Board, Head Office with a copy to concerned regional office and in case the hazardous or other wastes is likely to be transported through any transit State, the sender shall intimate State Pollution Control Boards of transit States about the movement of the waste.
- iii. No transporter shall accept waste from the sender for transport unless it is accompanied by signed copies 3 to 7 of the manifest.
- iv. The transporter shall submit copies 3 to 7 of the manifest duly signed with date to the receiver along with the waste consignment.

- v. The receiver industry, after acceptance of the waste shall hand over copy 4 (orange) to the transporter and send copy 5 (green) to his State Pollution Control Board and send copy 6 (blue) to the sender and the copy 3 (pink) shall be retained by the receiver industry.
- vi. The copy 7 (grey) shall only be sent to the State Pollution Control Board of the sender, if the sender is in another State.
20. The industry shall maintain good house keeping & maintain proper records for hazardous and other wastes stated in authorization.
21. The industry shall maintain proper records, for hazardous waste stated in Authorisation in FORM-3 i.e., quantity of incinerable waste, land disposal waste, recyclable waste etc., and file annual returns to TSPCB in Form-4 as per Rule 6(5) of the Hazardous and other Waste (Management, Handling & Transboundary Movement) Rules, 2016 and amendment thereof.
22. The industry shall conform to the co-processing guidelines of CPCB in sending wastes to co-processing for cement plants.

The industry shall submit the condition wise compliance report of the conditions stipulated in Schedule A, B & C of this Order on half yearly basis to Board office, Hyderabad, Zonal Office RC Puram and concerned Regional office.

Deekoo
11/9/2018
JOINT CHIEF ENVIRONMENTAL ENGINEER

To
M/s. Superfine Sand (Hyderabad) Ltd.,
Sy.No.82, Deshmukh (V), Pochampally (M),
Yadadri Bhuvanagiri District.

GST : 36AAKCS2506G1ZG

SUPERFINE SAND (HYDERABAD) LIMITEDOFFICE : 16-88/1, Flat No.201, Sri Lakshmi Nilayam, Road No.3, Sri Krishna Nagar Colony,
Dilsukhnagar, Hyderabad - 500 060. Email : superfinesand@gmail.com

FACTORY : Sy.No.82-84, Deshmukhi (Village), Pochhampally (Mandal), Yadadri-Bhongir (Dist.)

Ref:

DATE: 15/02/2022

To

Environmental Engineer

Regional Office

T S Pollution control board

Nalgonda

Dear sir,

We completed your directions as follows

- 1) We form an association and engage works for regular sweeping of the roads & sprinkling of water on the roads for controlling fugitive emissions.
- 2) We provide dust containment system for the equipment.
- 3) We provide cladding to the vibrating screen & crushers to arrest the dust emissions
- 4) We regularly sprinkle water at raw material loading and at transfer points
- 5) We construct wind breaking walls to prevent dust spreading to the surrounding areas
- 6) We construct metal roads in our premises
- 7) We carried out regular cleaning and wetting of the ground
- 8) We did not cause any air pollution /dust nuisance in the surrounding environment
- 9) We should not discharge any waste water outside the plant premises under any circumstances,we maintain septic tanks for our canteen & staff buildings.
- 10) We take all precautionary and safety measures during process operations
- 11) We maintaining good housekeeping in the premises
- 12) We develop green belt all around the boundary of the unit and also towards east side to our plant we developed 30 acres of mango garden.

Thanking you,

Yours Faithfully
For SUPERFINE SAND (HYDERABAD) LTD

R. Chand

Authorised Signatory



"FORM NO. 4
PRESCRIBED UNDER RULE 4 (4)
LICENCE TO WORK A FACTORY

1. Licence Number : 33296
2. Registration Number : 32753
3. Full Name of Factory : SUPERFINE SAND (HYDERABAD) LTD
4. Full Address/location of factory : Sy No. 84/A, Deshmukhi (V),
Fechampally (M), Nalgonda Dist.
5. Full Postal address for communications relating to the factory : - do -
6. Maximum horse power installed regular / standby : 1065 H.P.
7. Maximum number of workers to be employed : 50 workers
8. Full name, father's name, age & residential address of the occupier and his position in the company/firm/Government factory/local fund factory : Sri G. MALAKONDAIAH, ^{Age - 45 yrs.} Occupier
D. No. 16-188/1, Flat No. 201,
Sri Lakshmi Nilayam, Road No. 3,
Sri Krishna Nagar Colony,
Dilsukh Nagar, Hyderabad.

Licence is hereby granted to the factory at 3 above for the premises stated at 4 above for use as a factory within the limits stated in 6 and 7 above subject to the provisions of the Factories Act, 1948 and the rules made thereunder.

This Licence shall be valid until it has been duly cancelled.

Date : 29-12-2007

Salleem
Inspector of Factories
NALGONDA, NALGONDA

"ENDORSEMENTS"



GOVERNMENT OF TELANGANA
DEPARTMENT OF MINES & GEOLOGY
OFFICE OF THE DY. DIRECTOR OF MINES & GEOLOGY::HYDERABAD.

FORM - D

[See Rule 5 (2)]

Form of Registration



Renewal MDR LICENCE No. 3820/MDR/NLG/2007 Dy. Director of Mines & Geology
Hyderabad Region
Hyderabad.

- | | | | |
|----|---|---|--|
| 1 | Name of the Applicant (In Full) | : | M/s. Superfine Sand (Hyderabad) limited
Mg.Director.G.Malakondaiah
H.No.16/88/1,Plot.No.201,

Sri Lakshmi Nilayam, |
| 2 | Full Address | : | Road No.3,Sri Krishna Nagar Colony,

Dilsukhnagar,Hyderabad. |
| 3 | Father's Name (In Full)
(In case of Firm Names & Address of Partners & Persons holding Power of Attorney to act on behalf of the Firm) | : | Sri.Kondaiah Chowdary |
| 4 | Profession of the Dealer | : | Business |
| 5 | Specific Place or Places of Business | : | Sy.No.80 to 84 of Deshmuki Village ,
Pochampally Mandal, Yadadri District |
| 6 | Specific purpose for which Registration is Granted | : | Stock Yard for Storing/Selling &
Trading |
| 7 | Name of Mineral / Ore covered under the License | : | Stone & Metal |
| 8 | Challan No. showing payment of Application Fee | : | Challan No. 2922 Dt:15.05.2017
for Rs:1000/- |
| 9 | Challan No. showing payment of Security Deposit | : | NSC No. 3650676823, dt: 12.05.2017 for
Rs. 5000/- |
| 10 | Name & Address of Persons / Firms required from whom the Mineral / Ore will be purchased / Procured | : | From various authorized Sources as
required |
| 11 | Period of Registration (5 Years) | : | From: 22.08.2017 To: 21.08.2022 |
| 12 | If it is a case of Renewal, the No. & Date of Grant of the Original Registration. | : | Renewal within due date .old MDL
No.3820/MDR/NLG/07 |
| 13 | No. & Date of Application for this Registration | : | 1723,16.05.2017 |

Date of Grant: 31.05.2017.

DEPUTY DIRECTOR OF MINES & GEOLOGY
HYDERABAD REGION - HYDERABAD.
Hyderabad Region
Hyderabad.

- Note: 1. The Dealer should submit quarterly returns in Form F/H to ADM&G Office regularly.
2. This License should be displayed at the conspicuous place of business.
3. The Renewal shall be filed within (90) days before expiry of License period.

**BEFORE THE NATIONAL GREEN
TRIBUNAL (SZ) BENCH
AT CHENNAI**

O.A.No. 09 of 2022 (SZ)

**ADDITIONAL COUNTER AFFIDAVIT
FILED BY 17TH RESPONDENT
DATED 11.12.2025**

M/s.

G STANLY HEBZON SINGH (3087/2009)

G VIGNESH (5568/2021)

V ANANTHA KRISHNAN (1031/2024)

Counsel For The 17th Respondent